

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:3448
ANSWERED ON:15.12.2005
NOMINATION OF SCAS
Owaisi Shri Asaduddin

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether State Channelising Agencies (SCAs) are the main link between beneficiaries and the National Minorities Development and Financial Corporation (NMFDC);
- (b) if so, the main functions of these SCAs;
- (c) whether it is compulsory for each State to nominate SCAs in their respective State;
- (d) whether the Government has taken up the matter with these States to nominate SCAs establish Minorities Development Corporation in their respective States;
- (e) if so, the details thereof; and
- (f) the steps taken or proposed to be taken by the Government to ensure that the further made available to these SCAs are used within a time limit?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

- (a) Yes, Sir.
- (b) Identification of viable projects/activities, selection of beneficiaries, obtaining funds from NMFDC and disbursements to beneficiaries and make recoveries are the main functions of SCAs.
- (c) No, Sir. All the State Governments have been requested to nominate a SCA so that benefits of programme are made available to the minorities in the State.
- (d) Arunachal Pradesh and Goa have so far not nominated SCAs.
- (e) & (f) State Government of GOA has informed that there is no need to implement the scheme of NMFDC as Minorities are literate and socio economically advanced. The matter of nomination of SCA has already been taken up with the State Government of Arunachal Pradesh.
- (g) The loaning procedure has been decentralized and the SCAs have been delegated powers to sanction loans to the individual beneficiary in order to ensure utilization of funds in time.